

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV

ITEM No. 21
IB-176/(ND)/2021

IN THE MATTER OF:

Indiabulls Housing Finance Ltd.

....**Applicant**

Vs.

Ambience Commercial Developers Pvt. Ltd.

....**Respondent**

Order under Section 7 of IBC.

Order delivered on 19.03.2021

Coram:

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Applicant

:Mr. Sudipto Sarkar, Sr. Adv.

Ms. Anjali Anchayil, Adv.

Ms. Vishrutyi Sani, Adv.

For the Respondent

: Mr. Anuj

ORDER

Learned Counsel Mr. Anuj for Corporate Debtor accepts notice and undertakes to file Vakalatnama within five days, reply within two weeks, with copy in advance to the other side. Rejoinder, if any be filed within one week thereafter, with copy in advance to the other side.

List on 07.05.2021.

Sd/-
SUMITA PURKAYASTHA
MEMBER (T)

Sd/-
DR. DEEPTI MUKESH
MEMBER (J)